

BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE
AUTHORITY
(Under Section 19 of RTI Act, 2005)
MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS
ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No 23(94)/2012-IC

Date: 23.08.2013

In the matter of

Dr. Onkar Nath Katiyar
B-2/40, Safdarjung Enclave,
New Delhi - 110029.

Appellant

Versus

Central Public Information Officer
Ministry of Law & Justice
Department of Legal Affairs
Shastri Bhawan
NEW DELHI - 110001

Respondent

DATE: TWENTY THIRD AUGUST TWO THOUSAND THIRTEEN .

Date: 23.08.2013

Appellant is present.

The following officers are present on behalf of the respondent.

1. Shri Jagdish Kumar, SO(IC)
2. Shri Kishore Kumar, SO(Judicial)

ORDER

The appellant has filed an appeal on 01.08.12 under Section 19 of the RTI Act against the information furnished by the CPIO, the Respondent vide letter no. 21(846)2012-IC dated 19.07.12.

Brief facts of the case:

1. The appellant vide his application dated 18.06.12 sought information relating to number of posts of Legal Advisers for SC, ST & OBCs in Supreme Court, High Courts, CAT State Commission, Central Institutes, Advisory Board, Arbitration,

Central Universities etc. different Ministries, Advisory Committees and since 1993 onwards and how much salary.TA/DA, airfare etc. has been paid to the advocates working in aforesaid institutes.

2. The respondent has collected the information from the Judicial Section of this Ministry and sent the reply to the appellant vide letter No. 21(846) 2012, dt. 19.07.2012.
3. Being aggrieved with the information of the respondent the appellant has filed an appeal on 1.8.12 A notice was sent to the appellant on 03.08.12 directing him to attend the hearing on 30.08.12 at 3 PM in Room no. 408A, Shastri Bhavan, New Delhi .
4. The respondent has submitted his reply on 17.08.12 before Appellate Authority by giving a copy to the appellant.
5. Both parties argued their case.
6. The Appellate Authority has concluded the proceedings of appeal on the same day i.e 30.08.2012 on the basis of material available on the record. Due to administrative reasons, the order could not be passed.
7. Now, I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no further hearing is required in the matter.

Observation

8. On perusal of the record it appears that the information furnished by the respondent vide letter dated 07.08.12 clarifies the queries /objections raised in the appeal of the appellate.
9. It does not require any further more clarifications. Hence I come to the conclusion that necessary information has already been supplied to the appellant, applicant by the respondent.
10. In view of the above, the appeal is decided in terms of above conclusion.
11. The appellant may kindly note that since the proceeding has been closed no further hearing may be provided in this matter. If there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2nd Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.


DR. GITA RAWAT)

Joint Secretary & Appellate Authority

Date: 23.8.2013

Copy to:

1. Dr. Onkar Nath Katiyar, B-2/40, Safdarjung Enclave, New Delhi - 110029.
2. Smt. Asha Sota, CPIO/Under Secretary, Deptt. of Legal Affairs.
3. Mr. Jagdish, S.O. RTI Section, Deptt. of Legal Affairs.
4. ✓ SO, ~~Judicial~~ Section, Department of Legal Affairs.